



2026:DHC:2882-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 1898/2024, CM APPL. 21299/2026

MRS KRISHNA TIWARI

.....Petitioner

Through: Mr. Virendra Singh Tomar,
Adv.

versus

GENERAL MANAGER NORTH FRONTIER

RAILWAYS MALIGAON

.....Respondent

Through: Mr. Vedansh Anand, SPC with
Mr. Kush Garg, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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06.04.2026

C. HARI SHANKAR, J.

Mr. Tomar, learned Counsel for the petitioner seeks leave to withdraw the writ petition. The writ petition is accordingly dismissed as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

APRIL 6, 2026/aky